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## P.K.Samantasinghar -UOI & Ors

P.H.Sl.No.1(b)  
OA No. 46/10

**Order -Dated 19<sup>th</sup> August, 2013.**

CORAM  
**HON'BLE SHRI A.K.PATNAIK, MEMBER (J)**  
**HON'BLE SHRI R.C.MISRA, MEMBER (A)**

This matter was heard in part on 30<sup>th</sup> July, 2012 and directed to be put up after two weeks for giving further hearing. Accordingly this matter was listed on 16.8.2013 under the heading part heard. When the matter was called none was present for the applicant. However, on second call, Ms.Kaberi Mohanty prayed on behalf of Mr.R.K.Samantasinghar, Learned Counsel for the Applicant for adjournment of this matter. This being a 2010 matter and was heard in part this Bench was reluctant to grant any adjournment. However, on the specific undertakings of the proxy Counsel Ms.Kaberi Mohanty that no adjournment would be sought on the next date, in present of Mr.M.K.Das, Learned panel counsel appearing for the Respondents this matter was adjourned to today. Despite the above, Mr.R.K.Samantasinghar, Learned Counsel for the Applicant is absent today by submitting a Memo of accommodation in the Registry. However, it was specifically mentioned in the cause list by

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the Registry that accommodation is not applicable to urgent matters and the specifically adjourned cases. Mr.Das, Learned panel Counsel appearing for the Respondents insisted for taking up the matter. In view of the above, we are of the view that the applicant is not interested to pursue this matter anymore. Hence after hearing Mr.Das, Learned panel counsel appearing for the Respondents this OA stands disposed for default. Copy of this order be sent to the Applicant by post in the address given in the OA.

  
Member (Admn.)

  
Member (Judl.)